

मामलों में, अर्थ-दण्ड लगाने और इस्तगासे की कार्यवाही आरम्भ की जायगी।

(ग) जो व्यक्ति कर योग्य आय/धन रखते हैं परन्तु जो कर की अदायगी नहीं कर रहे हैं, उनका पता लगाने के लिए और वर्तमान कर-दाताओं के सम्बन्ध में सूचना एकत्र करने के लिए सर्वेक्षण कार्यवाही, जिसमें शहरी क्षेत्र तथा ग्रामीण क्षेत्रों की सम्पत्तियों का सर्वेक्षण शामिल है, तेज कर दी गई है। वित्तीय वर्ष 1979-80 के दौरान 81,746 आयकर निर्धारितियों को और

7,722 धन कर निर्धारितियों को कर-निर्धारण/पुनः कर-निर्धारण नोटिस जारी किए गए। इस अवधि के दौरान, 1,53,219 नये आयकर निर्धारितियों ने और 5,784 नये धन कर निर्धारितियों ने स्वेच्छा से विवरणियां दाखिल कीं।

†[THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) Yes, Sir. During the financial years 1977-78, 1978-79 and 1979-80, the Income-tax Department conducted the following searches for unearthing concealed income and wealth:—

(Rs. in lakhs)

Financial year	No. of searches	Value of assets seized.
1977-78	617	353
1978-79	1345	512.31
1979-80	2109	1214.68

Following the search operations, the Income-tax Department has taken up the concerned cases for deep investigation. Instructions have also been issued to Income-tax Officers to complete the assessments in these cases expeditiously and to bring to tax the escaped income and wealth. In appropriate cases, action will be taken to impose penalty and launch prosecution.

(c) For detecting persons having taxable income/wealth but who are not paying tax and for collecting information about existing tax-payers, survey operations, including survey of properties in urban as well as rural areas, have been intensified. During the financial year 1979-80, notices for assessment/re-assessment were issued to 81,746 Income-tax assesseees and 7,722 Wealth-tax assesseees. During this period 1,53,219 new Income-tax assesseees and 5,784 new Wealth-tax assesseees filed voluntary returns.]

Construction of Civil Airport at Gorakhpur

1296. SHRI NARSINGH NARAIN PANDEY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's Consideration for the construction of Civil Airport at Gorakhpur; and

(b) if so, what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) No, Sir.

(b) Does not arise.

Production of Handloom cloth for the Weaker Section

1297. SHRI NARASINGH NARAIN PANDEY: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that thousands of Handloom factories have

stopped producing cloth for the weaker sections due to high prices of yarn and staple; if so, what measures have been taken so far by Government in this behalf; and

(b) whether Government are aware that rebate given to the weavers is being realised forcibly and if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): (a) No, Sir.

(b) No, Sir.

Airflight from Sharjah to Bombay by Pushpak Airways (Pvt.) Limited

1298. **SHRI JAGDISH PRASAD MATHUR:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that permission given to the Pushpak Airways (Private) Limited to operate on Bombay-Madras air route has now been withdrawn;

(b) whether it is also a fact that there is a proposal under Government's consideration to allow the said company the right to lift about 1,000 passengers a month from Sharjah to Bombay; and

(c) if so, what are the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR): (a) Yes, Sir.

(b) and (c). The proposal of the Company is under consideration of the Government.

Set-back to Trade/Aid Prospects

1299. **SHRI JASWANT SINGH:** Will the Minister of COMMERCE be pleased to state:

(a) whether Government have considered the set-back to North-South dialogue for Trade and Aid following upon: (a) the failure of the

recent Venice Summit of the Seven rich nations; (ii) the failure of a U.N. Committee on Trade, preparing the next round in negotiations to agree even on an Agenda; and (iii) the reported decision of the Government of United States to levy a counter-availing duty, reportedly at the rate of 17 per cent on Indian Textiles; and

(b) if so, what steps Government contemplate to counter the adverse effects of these developments?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The Government are closely following developments in North-South dialogue in various areas including Trade and Aid. The North-South dialogue is a continuing exercise but the pace of the progress is slow and halting particularly in the present depressed international trading and economic situation. The Venice Summit of Heads of Governments of Canada, France, the Federal Republic of Germany, Italy, Japan, the United Kingdom, and the United States, held in June 80, have declared that they approach in a positive spirit the prospect of Global Negotiations and indicated in particular their objective to co-operate with developing countries in some areas including expansion of exports. The Venice Summit of Heads of Governments have also expressed their resolve to strengthen the open world trading system and to resist pressures for protectionist actions. No agreement has been possible however in the Committee of Whole of the United Nations General Assembly on the agenda, time frame and procedures for the Global Round of Negotiations. The United States has imposed provisional countervailing duty at rates ranging from 2.5 to 15 per cent on different Indian textile items on a preliminary determination. The final determination of the countervailing duty is due in September, 1980.

(b) India continues to take initiatives through the Group of 77 (deve-